

**IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT DELHI**

IN RE: PB/OA/246/2025

IN THE MATTER OF:

RAM CHANDER BHARDWAJ

...APPLICANT

VERSUS

GOVT OF NCT OF DELHI & ORS

...RESPONDENTS

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Delhi

Ram Chander Bhardwaj

Applicant

Dated: 20.01.2026

Through

Sandeep Bhardwaj

Sandeep Bhardwaj

Counsel for applicant

**IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT DELHI**

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**REJOINDER TO THE BRIEF AFFIDAVIT IN REPLY FILED BY R-2 I.E.
DELHI DEVELOPMENT AUTHORITY ON BEHALF OF APPLICANT**

MOST RESPECTFULLY SHOWETH:

1. That the applicant files this rejoinder to the Brief Affidavit in Reply filed by R-2 i.e. DDA. The applicant denies each and every averment contained in this brief affidavit in reply except where expressly admitted hereunder. The same is evasive, incomplete and fails to disclose the true and correct status of the subject historical pond. The Para wise reply on merits is as under:

PARAWISE REPLY ON MERITS:

1. That the contents of Para 1 of the brief affidavit in reply needs no comments being personal to the official concerned.
2. That the contents of Para 2 of brief affidavit in reply needs no comments being matter of record and further reproduction of the contents of the original application filed by the applicant.
3. That the contents of Para 3 of the brief affidavit in reply needs no comments being personal to the official concerned of the R-2. However, it is remarkable to point out that the respondent has failed to denote the factual position of the historic pond. Further no clarity and no concrete details regarding the steps taken by the respondent have been provided or described along with the upshot of such steps as alleged by the answering respondent.

4. That Para 4 of brief affidavit is denied being false, misconceived and bereft of any substance. It is further stated that there is no specific rebuttal of the contentions as raised in the original application of the applicant. Denying all the allegations raised by R-2 raises question on the respondent itself since the annexure in the original application contains the documentation of various departments of respondent along with the written communication with the respondent as well. Moreover, The same can't be denied by the respondent merely on general basis by writing a statement.
5. That the contents of Para 5 of affidavit in reply is denied being false, fabricated and engineered facts. It is reiterated that if the respondent is conscious then why the respondent is reluctant to give the details of concrete steps taken for preservation, revival, restoration and rejuvenation of the historical pond. Secondly, the seriousness and consciousness of the respondent can be considered by the fact that the land of the said pond is acquired in the year 1986-87 by the R-2 but to utter dismay till now it has substantially failed to include it in the wetland list and as such no serious steps have been taken for its protection, restoration, revival, preservation and rejuvenation. In this regard, the Annexure R-3 of this affidavit is the eye opening communication which is self explanatory and speaks themselves. Further R-2 was in deep slumber before filing the original application in this Hon'ble Tribunal by the octogenarian applicant.
- 6&7. That the content of Para 6 & 7 of affidavit in reply is denied being false, frivolous, mischievous and full of distorted facts. Further, the Total Station Survey (TSS) of the entire area surrounding the historical tank is alleged to be conducted by R-2 but facts on ground are not mentioned in the said Survey Map. The map shows Open Space in various Khasra nos of the said pond despite of existing encroachment by JJ Clusters on ground (DDA

Land). Secondly, since 17.06.2025 i.e. after passing of more than 5 months, verification of TSS survey is still lying pending in the office of the Deputy Director, LM/North Zone of the respondent as per Annexure R-1 (Colly.) of the affidavit in reply which ultimately shows the consciousness of the respondent towards the said pond. Thirdly, the Kh. No as depicted in said annexure belongs to the surrounding area and does not confer the correct and whole area of the said pond. This is a gimmick being played by the respondent in order to abdicate from its statutory duties for removing the encroachment from the peripheral path admeasuring approx 8 feet all around the said pond. Further, it is remarkable to note that till the process of locating the encroachment over the said pond is completed, how the alleged Total Station Survey of the entire area surrounding the historical water body be carried out and what would be its fate in that situation is not beyond the imagination of any prudent person even. Additionally, if the TSS Survey is not verified till then how encroachment could be located and how it can be removed. The respondent is merely plays hide and seek from this Hon'ble Tribunal as well. Fourthly, "Area of about 4.7 hectares as identified by the respondent for the purpose of restoration of so-called water body" in its affidavit in reply is totally misconceived and based on distorted facts, the said water logged area containing of waste water flowing from the JJ Clusters and as such Khasra no 521, 522 and 523 can't be determined as water logged site as shown in the annexure. For rebutting of this point of encroachment, the complaint is pending since 21.10.2013. Further, it is pertinent to mention here that communication between the applicant dated 27.03.2023 and Sh. Sukhbir Khatri dated 21.10.2013 and 26.04.2014 and reply letter dated 02.01.2014 by the Vigilance branch of R-2 along with noting are firmly supporting the allegations of encroachment by applicant in

the original application. After exhausting various channels of respondent including personal visits to the VC of respondent dated 03.10.2024 and being aggrieved from them, the applicant finally approached the area M.P. and taking cognizance of the said letter, Sh. Yogender Chandolia, the area M.P. wrote a letter to Sh. N. Saravana Kumar, the VC of the respondent. The excerpt of the letter is described as under:

“I enclose herewith a letter dated 05.01.2026 received from Brahmin Kalyan Samiti (Regd.) regarding unutilized and encroached owing of DDA poor monitoring in Narela. It is request that site/area inspection may be done for proper assessment of each point and prepare a factual report for prompt action to save the Govt /DDA land.” The copy of same is annexed as **Annexure A-1 (Colly.)**

8. That the contents of Para 8 of affidavit in reply is vehemently denied being false, frivolous and bereft of any substance. As far as alleged encroachments, if any, appear to be limited to certain temporary and kaccha structure, while the existing JJ Cluster is not shown in the TSS survey instead “Open Space” is mentioned. The respondent has not disclosed any details relating to which when the admitted encroachments be removed. Further, the respondent has to put the fact if the carriageway of 8 feet all around the periphery of the said pond is its part or not which is made up of lakhori bricks. The same lakhori bricks are also visible in the photographs annexed in Annexure R-2 by the respondent itself.
- 9 & 10. That the contents of Para 9 & 10 of affidavit in reply is not denied being the cleaning work is in progress. However, the work won't be completed unless and until the area under encroachment over the said pond is determined.

11. That the contents of Para 11 of affidavit in reply is patting on its back about writing a letter dated 24.11.2025 to Delhi Wetland Authority for its inclusion in Wetland list but all the exercise is done after filing the original application before this Hon'ble Tribunal. Since acquisition, the respondent was in deep slumber and did nothing despite this fact, the respondent is blatantly claiming and self praising of knowing its statutory duties and obligations and performing nothing. Further, at one hand the respondent is denying the historical nature of this Pond and stated it to be substantially free from any major encroachment but on the other hand letter vide No F.27(Misc.)GC-69/2013/Vig/AVO-X/35-39 dated 02.01.2014 clearly shows the reality. The excerpt of the said letter is reproduced herein below:

Please refer to this office meeting notice of even no 15805-15808 dated 12.12.2013 on the subject cited above, a complaint is pending in the Vigilance branch regarding encroachment on DDA land at Khasra No. 521, 522 & 523 and 509(15-8) of Village Mamurpur, Narela. After various correspondences at different levels the matter has not been resolved.

A meeting fixed for 26.12.13 has to be postponed due non attendance of any responsible officers from EE, ND-3, EE-ND-4 & DD(LM)NZ. It has been seriously viewed and should not be repeated in future.

The letter is self explanatory and self informative. To the utmost dismay, the complaint is still gathering dust waiting for its disposal. The applicant has written a letter to the respondent on 27.03.2023 but no response was received yet. Additionally, it is very strange that original admitted position

is not being restored yet. A copy of communication in this regard is already annexed as **Annexure A-1 (Colly.)**

12 & 13 That the contents of Para 12 & 13 of affidavit in reply are related to working and planning of the respondent despite this the Para is of omnibus nature, specific details of the said process for identification and assessment. When it commenced and what is the status report as on date of the whole body. However, this Further, it is up to the respondent to locate additional sources of water. In furtherance of this, the respondent is strictly be put to disclose the details of communication with Delhi Jal Board dated 03.12.2025 and the current status ought to have been filed in this regard as well. Further, it is time to actually performing their task but not of promising to do the same. Tone and tenor of the reply seems to biggest methods but not of taking actions of resolving the issue.

14. That the contentions as raised in Para 14 of the reply affidavit is denied being mischievous and contradictory. It is pertinent to mention here that if the answering respondent was so much active, then more than 40 years would not have gone past and the applicant was not compelled and forced to file this application in this Hon'ble Tribunal. All the so called efforts as mentioned in the contents of this Para remained on papers only and nothing fruitful was in existence on site/ground. Moreover, the respondent is yet to verify the TSS Survey even after passing of more than 5 months. This shows the real intentions of the answering respondent towards the said pond.

15. That in response to the Para 15 of reply affidavit, it is clearly mentioned in the original application of the applicant that there is involvement of multiple civic/ statutory agencies/ authorities and require coordination. But

acknowledging this fact, the respondent has caused inordinate delay towards this issue pending for around 40 long years. Further there must be a specific coordination committee to supervise and monitoring the progress of said pond and report on regular basis. This is fully endorsed by the respondent as well. All the reply of this rejoinder shows the real and so called active participation of the respondent in the process. Additionally, it is the lame excuse and reality is grave lack of coordination *inter se* among various departments of the answering respondent. If such an intention of the respondent remains with statutory instrumentalities, then the problem would never resolve and remain in papers only.

16 & 17 In response to Para 16 & 17 of reply affidavit need no comments being related to answering respondent and its undertaking. However, it is pointed out that vigilant and coordinated efforts must be taken for the revival, restoration, preservation, rejuvenation and beautification of this pond which would be a milking cow for not only the respondent but also for addressing a number of environmental and related issues.

Hence, appreciating the continuous efforts undertaken by the octogenarian applicant, the respondent must not obstruct and stand in the way towards the same in the meantime.

It is submitted accordingly.

Delhi
Dated: 20.01.2026

Through



Applicant



Sandeep Bhardwaj

Counsel for Applicant

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, DELHI
PB/OA/246/2025

IN THE MATTER OF:

RAM CHANDER BHARDWAJ

.....APPLICANT

VERSUS

GNCT OF DELHI & ORS

...RESPONDENTS

AFFIDAVIT

I, Ram Chander Bhardwaj S/o Sh. Uday Ram , aged about 80 years, presently residing at H. No. 34, Nai Basti, Mamurpur, Narela, Delhi-110040, do hereby solemnly affirm and declare as under:

1. That the deponent is the above noted case and is well conversant with the facts of the case and as such competent to swear this affidavit.

The Seal of Commissioner
S.L. No. 49/2025
ALOK KUMAR
High Court
Period-13/07/2025
to 14/07/2025
Tis Hazari Court, Delhi-110004

That the deponent has filed the accompanying rejoinder to the additional status report respondent and same has been drafted by my counsel under my instructions and the deponent affirm that the facts contained in the said application have been read and understood by the deponent.

That the contents of the accompanying rejoinder may be read as part and parcel of this affidavit as the same are not repeated here for the sake of brevity.

Sandeep
I identify the deponent who
has signed in my presence

Ram Chander Bhardwaj
Deponent

VERIFICATION:

Verified at Delhi on this day 20 JAN 2026 of January 2026 that the contents

of my above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

DECLARED THAT THE DEPONENT
Smt./Km...
W/o D/o...
Identified by me at
as sole...
Delhi on... 20 JAN 2026
at the Co...
been read and...
correct to his knowledge...
my

Ram Chander Bhardwaj
Deponent

20 JAN 2026

Oath Commissioner Delhi

Regd. Office: 90, Nai Basti, Pana Mamurpur, Narela, Delhi-110040 (M) : 9810996786

Sukhbir Khatri

President

Date 21-10-2013

Reminder-I

Director

The Chief Vigilance Officer DDA,
Vikas Sadan,
INA, New Delhi.

F. G. E. / 69 / 2013

Sub:- Complaint against the Engineering wing (North) for not developing the DDA
Land of Village Mamurpur (Narela) even after passing 24 years of the award.Ref:- Above said complaint was received in your worthy office vide
Dy. No. 489/CVO Dt. 22.02.2013

Sir,

Respectfully, I would like to request you on the cited subject in the following manners:-

1. That the land described in the complaint in approx. 145014 yards which was acquired in the year 1986 of worth Rs. 400 crores approx.
2. That it is a matter of great remorse that after passing 24 years of the award. The above said land is lying undeveloped.
3. That it is pertinent to mention here that J.J. dwellers have encroached upon the DDA Land and spreading their wrong day by day pertaining to khasra Nos. 521(6-18), 522 (6-12) & 523 (3-4) measuring area 16700 yards.
4. That it denotes the negligence, unaccountability & rigidity of the Engineering wing north as the said land was transferred to Engineering wing on dt. 23.09.1986.
5. That the investigating officer inspected the site in the presence of me as well as Engineering branch north. It was noticed that Kh. NO. 521, 522 & 523 are completely encroached upon by the J.J. dwellers. Whose worth is 40 crores approx.
6. That it will be a great injustice with the farmers/owners of the land in question as the said land was acquired at a very low rate in the name of Plan Development of Delhi.
7. That it is not known what step has been taken by DDA to vacate the land from J.J. dwellers till now
8. That on my repeated visit to your office I observed that nothing has come up so far.

In the light of above facts and circumstances I do again request you to find out the responsible/accountable officers and pass necessary directions for stern action against them so that the poor farmers can get sigh of relief.

I may be informed accordingly.

With Regards

Yours sincerely

Sukhbir Khatri

90 Nai Basti Mamurpur
Narela, Delhi-110040
Mob 98109967863880JCV,
21/10/13 To,
(5th floor)
DVO-I (B Block)
22/10/13AVO-10 Sir,
24/10/13
(Sri Vastave)

Sukhbir Khatri

President

Date 21-10-2013

Reminder-I

To, *Director*
The Chief Vigilance Officer DDA,
 Vikas Sadan,
 INA, New Delhi.

3081 DVO
21/10/13

DVO-J
22/10/13

Avo-10
24/10/13

Sub:- Complaint against the Revenue Officers (North) of DDA for not saving the DDA Land Pertaining to Khasra No. 509 (15-8) of Village Mamurpur (Narela) Delhi -40 from the Illegal/unlawful possession of the builders/land mafia.

Ref:- Above said complaint was made in your worthy office vide Dy. NO. 218 dt. 23.01.2013 & file NO. GC/69/2013.

Sir,

Respectfully, I would like to request you on the cited subject in the following manners.

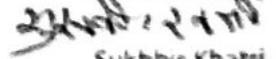
1. That on my above said complaint the site was inspected on dt. 06.03.2013 by the investigating officer in the presence of me as well as the Officer of revenue staff (North). Certain irregularities were found between the DDA record and site.
2. That some action was taken in writing. After the approval of CLM, Dy. Director (NL)-I replied the letter on dt. 16.07.2013 to Dy. Director (Vig-I) & a copy of the letter was sent to Dy. Director (LM) NZ for taking over the possession of above said Kh. NO.
3. That it is a matter of great sorrow that after passing more than three months the concerned Officers of Revenue North have failed to take over the possession of Kh. NO. 509 (15-8) of Village Mamurpur.
4. That it is pertinent to mention here that on dt. 19.03.2010 the revenue staff of North have already taken the physical possession with the help of demolition squad but they have not incorporated the possession of Kh. NO. 509 (15-8) in DDA record for their ulterior motives. It appears that they are hand in gloves with the builder/land mafia.

In the light of above facts and circumstances I do again request you to take stern action against the unaccountable officers in the interest of Public Welfare.

I may be informed accordingly

With Regards

Yours sincerely



Sukhbir Khatri

90 Nai Basti Mamurpur

Narela, Delhi-110040

Mob 9810996786

Delhi Development Authority
(Vigilance Branch)

NO. F 27(Misc.)GC-69/2013/Vig./AVO-XI/25-39

Dated: 2.1.2014

To

1. The Ex. Engineer,
N.D.-3, DDA
2. The Ex. Engineer,
N.D.-4, DDA
3. The Ex. Engineer,
N.D.-9, DDA.

Sub: Complaint regarding encroachment on DDA land Khasra No. 521, 522 & 523 and 509(15-8) of Village Mamurpur, Narela.

Please refer to this office meeting notice of even no. 15805-15808 dated 12.12.13 on the subject, cited above, a complaint is pending in the Vigilance Branch regarding encroachment on DDA land at Khasra No.521, 522 & 523 and 509(15-8) of Village Mamurpur, Narela. After various correspondences at difference levels the matter has not been resolved.

A meeting fixed for 26.12.13 has to be postponed due non attendance of any responsible officers from EE, ND-3, EE-ND-4 & DD(LM)NZ. It has been seriously viewed and should not be repeated in future.

In this regard, now a meeting has been again fixed in the office of undersigned on 16.01.2014 at 3.00 PM. You are, therefore, requested to attend the meeting along with records in respect of the above mentioned land to sort out the matter.

(Harish Kumar)

Dy. Director (Vig.)-I

Copy to:

- ✓ 1. The Dy. Director (LM)North Zone, DDA, LSC, LU Block, Pitam Pura, Delhi with the request to attend the meeting on 16.01.2014 at 3.00 PM, as mentioned above along with record of Award -202/86-87 and record of handing over the above mentioned land to Engg. Wing.
- ✗ 2. Shri Sukhbir Khatri, President, Bharastachar Virodhi Sansthan, 90-Nai Basti, Pana Mamurpur, Narela, Delhi-110 040(9810996786-Mob.) with the request to attend the above said meeting.

Dy. Director (Vig.)-I

Car
10/1/14
Car
10/1/14
CS/MZ

#

NAI BASTI VIRODHI SANSTHAN

90, Nai Basti, Mamurpur, Narela, Delhi - 110040

Sh. Sukbir Khatri
President

26-6-2014

To,
26.6.14
The Vice Chairman,
Delhi Development Authority,
Vikas Sadan, I.N.A.,
NEW DELHI

3440-A
26/6/14

11380

PCLM (kataria) c block
27/6/14 (1st floor)

CLM 30/6/14 → 2 block 3rd floor.

1647-A DLM-I - A Block 1st floor

Sub:- Regarding encroachment on DDA Land at Village Mamurpur (Narela) 30/6/14
File No. F-GC/69/2013 in the office of Dir. Vigilance DDA.

Ref:- Meeting in your worthy chamber with Narela Area MLA
Sh. NEEL DAMAN KHATRI on dt. 19.02.2014

1257/DDL/North

2/7/16 ✓

78/VC (FI Branch)

Respected Sir,

Respectfully, I would like to request you on the subject cited that my application Dy. No. 489/CVO dt. 22.02.2013 regarding encroachment on DDA Land pertaining to Kh. No. 521(6-18), 522 (6-12) & 523 (3-4) measuring 16700 sq.yards in Village Mamurpur, Narela, whose worth is Rs. 70 crores approx. is pending in the office of Dir. Vigilance Vikas Sadan for a long time.

On our repeated visit to the said office, Dy. Dir. Vigilance-I Sh. Harish Kumar organized a Joint meeting with the concerned officer of DDA on dt. 16.01.2014. but sorry to say no fruitful result came out till now.

In the meeting dt. 19.02.2014 with Narela Area MLA Sh. Neel Daman Khatri in your Chamber a copy of said complaint was provided to Dir. Vigilance in your presence and Dir. Vigilance was directed to Vacat the land. It appears no action has been taken in this regard.

In the light of above facts & circumstances I have to request you to call for the records file and pass appropriate direction to Dir. Vigilance, so that he may take step to vacat the DDA valuable Property as well as take a stern action against the irresponsible concerned officers in the interest of Public Welfare. The applicant may be informed accordingly.

With regards

Copy to:-
P.C. (IMA, Vikas Sadan)
in the personal hearing on dt. 15.6.17.

78/VC
AD/1318/14

78/VC Teh. to DD to Teh.
19.8.14 24/9/14 24/9/14

Yours Sincerely
Sukbir Khatri

90, Nai Basti Mamurpur,
Narela, Delhi - 110040



ब्राह्मण कल्याण समिति (रजि.)

कार्यालय : मकान नं. 34, नई बस्ती, मामुरपुर, नरेला, दिल्ली-110040

क्रमांक B.K.S./P/2023 - 138

०९

दिनांक 27.3.2023

5.1.2026

To,
The Vice Chairman,
Delhi Development Authority,
Vikas Sadan, INA,
New Delhi-110023

Sub: Detail of DDA properties/ lands valued more than Rs. 1000/- crores lying unutilized and encroached owing to DDA poor monitoring in Narela, Delhi-40

Ref: Earlier request dt. 26.06.2014 addressed to your goodself.

(Copy enclosed)

Respected sir,

With great remorse, I would like to request to your goodself on the subject cited that said request dt. 26.06.2014 is moving to and fro from one department to another without any prompt action in the interest of DDA till date.

The subject cited DDA land is as under: -

1. Sector A-10, Narela :-
 - i. Land of Historical tank measuring area 84 bighas approx..
 - ii. Khasra No. 523 (3-04), 522 (6-12) 521 (6-18), 520 (2-10), 504 (5-07), 503 (2-18) Total area 27 bighas 9 biswas.
 - iii. Kh.No.468 (12-9) } area 27 bighas 18 biswas.
 - iv. Kh.No.509 (15-9) }
 - v. Some DDA land is encroached on the road that leads from Gas godown Narela to Kureni Village.
 - vi. A big area/land of community center (Ram Leela Ground) is lying undeveloped since long.
2. Sector A-9: -
 - i. Some area/plots are still vacant in pocket 3 & 4.
 - ii. Pocket 1 - (waterbody) -undeveloped and pending due to case pending in Hon'ble high court of Delhi.
3. Sector A-8: -

More than 50% area is lying vacant & undeveloped.
4. Sector A-5:

The adjacent area of Piao Maniyari Road is lying vacant. Same position of the vacant plots in the pockets.

Continued.....2

रजि. नं. ROS/North/1600/2016

ब्राह्मण कल्याण समिति (रजि.)

कार्यालय : मकान नं. 34, नई बस्ती, मामुरपुर, नरेला, दिल्ली-110040

क्रमांक B.K.S.....

दिनांक

- 2 -

5. Sector A-6 & A-7 : -

Most of the plots in the pockets are lying undeveloped.

6. Ch. Ram Dev Chowk to Singhu Boarder Road:

Either side of the road the DDA land is lying undeveloped.

7. Land acquired in award No. 24/02-03 Mamurpur. Possession was taken on 11.12.2002 by DDA.

i) Kh. No. 52/12, 13,18,19,22 and 23.

ii) Kh. No. 53/2,3,8,9,12,13

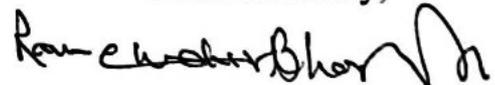
Total area 48 bighas 16 biswas.

It is pertinent to mention here that the land of village Mamurpur, Narela[&] near by villages was acquired by DDA in the year 1986. It is a matter of great sorrow that even after passing of more than 30 years DDA could not develop the area of Narela sub-city. That is why Narela subcity has become just like slum area and stands at a lowest rank/ stage in comparison to remaining parts of Delhi just as **Dwarka subcity**. It is a great injustice towards the farmers whose land was acquired in the name of plan development of Delhi at a lowest rate as per Govt. policy. This shows the ignorance/negligence/unaccountability of the officers concerned.

In light of above facts and circumstances, I request to your goodself to advise commissioner (L.M.) & Chief Engineer, Narela to inspect the above mentioned site / area for proper assessment of each point and prepare a factual report for prompt action to save the Govt./DDA valuable land in the interest of public as well as organization / department.

With regards,

Yours sincerely,


Ram Chander Bhardwaj**President****Mob: 9711588122**

अध्यक्ष

ब्राह्मण कल्याण समिति

नरेला, दिल्ली

Copy to :- Chief Engineer Narela

Sc/MCC-2

29.3.23

Pg No 3430

29/3/23



भारतीय डाक



India Post

DDA NARELA SO 110040

Center Narela SO 110040

Narela, Delhi

Post Office Narela, Delhi

Yogender Chandolia

Member of Parliament

North West Delhi (Lok Sabha)



15
Chairman, Food Corporation of India, Delhi Region
Member

Standing Committee on Labour, Textile & Skill Development
Standing Committee on Housing & Urban Affairs
Central Advisory Committee (CAC) For NCC, Ministry of Defence
Parliamentary Committee on Government Assurances

Dated 13 January, 2026

No.YC/MP/NW/2026/6455

Dear Shri N. Saravana Ji,

I enclose herewith a letter dated 05.1.2026 received from Brahman Kalyan Samiti (Regd.), House No.34, New Basti, Mamoorpur, Narela, Delhi 110040 regarding unutilized and encroached owing of DDA poor monitoring in Narela, Delhi. It is request that site/area inspection may be done for proper assessment of each point and prepare a factual report for prompt action to save the Govt/DDA valuable land in the interest of public as well as organization/Department.

I request you to please direct the concerned officials for necessary action on priority basis under intimation to me.

With regards,

Encl: As above



(Yogender Chandolia)

Shri N. Saravana Kumar, IAS

Vice Chairman,

Delhi Development Authority,

Vikas Sadan, INA, New Delhi- 110002